

[English]

Joint Venture in Deep Sea Fishing

2216. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of proposals received by the Government for the setting up of joint ventures in deep sea fishing under the New Industrial Policy; and

(b) the decision of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):

(a) and (b). New Industrial Policy does not specially lay down norms for joint ventures in deep sea fishing projects. However, the deep sea fishing policies announced in 1986 and subsequently in March, 1991 by the Government allow joint ventures with foreign fishing companies, leasing of foreign fishing vessels for operation in Indian waters and Test Fishing. In all 12 proposals have been cleared. Other proposals are under examination.

[Translation]

Growth centres in Gujarat

2217. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) the number of Growth Centres set up and proposed to be set up in Gujarat during the Eighth Five Year Plan;

(b) whether all the basic facilities have been made available to the Growth Centres already established; and

(c) if not, the details of efforts made by the Government so far for providing the

remaining facilities to each growth Centre?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KUREN): (a) to (c). Under the Growth Centre Scheme, Gujarat has been allotted three centres. The Government of Gujarat have sent project reports for the growth centres for appraisal. Under the scheme, the share of Central Assistance is released only after the project reports are approved by the Central Government.

[English]

Allotted land sold by Housing Societies

2218. SHRI JANARDAN MISRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some of the Housing societies in Delhi which had been allotted land have sold out the entire land to the Colonizers;

(b) if so, the names of such societies;

(c) whether the Government have so far taken action against such Societies; and

(d) if so, the details thereof; and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

National Seminar on Housing

2219. SHRISHRAVAN KUMAR PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a National Seminar on Housing was held on New Delhi on September, 29, 1991;

(b) if so, the drawbacks in the existing housing policy and the law governing housing development highlighted in the Seminar; and

(c) the action taken to remove these drawbacks?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) No National Seminar on Housing is reported to have been held in New Delhi on 29th Sept., 1991. However, the undermentioned Workshop/Seminars are reported to have been organised by two non-government bodies in New Delhi in the last week of September, 1991:

1. National meet on Housing Needs, finance, Legislation and Policy organised by the Socio Economic Research Foundation New Delhi on 25-27th September, 1991.

2. Workshop on Structural Adjustment Policies and Living Conditions in India organised by the National Campaign for Housing Rights on 24-25th September, 1991.

(b) and (c) Government have not received the proceedings or recommendations of these Seminars.

As part of the draft National Housing Policy and other earlier initiatives, the Government of India has initiated several steps for expanding housing supply. They include:-

i) Earmarked outlays for the construction of houses for landless poor and artisans in rural areas are provided under minimum needs programme, under central scheme of Indira Awas Yojana for providing free houses to SC/ST and freed bonded labour in rural areas; through central scheme for construction of night shelters and shelter upgradation for urban poor under Nehru Rozgar Yojana.

ii) Efforts by National Housing Bank for

channelling more resources into housing and for refinance to housing finance Institutions.

iii) Increased flow of resources from Banks, LIC and GIC for Housing.

iv) Expansion of operation of HUDCO for meeting the shelter needs of the poor and for urban infrastructure.

v) Encouraging production of low cost building materials, and establishment of building centres for technology transfer and training of workers.

vi) Extension of tax benefits for encouraging individual investment in housing and the mobilisation of funds by housing finance institutions.

Issue of Industrial Licences

2220. SHRISHRAVAN KUMARPATEL: Will the PRIME MINISTER be pleased to state:

(a) the number of letters of intent issued for setting up of industries in those sectors and areas where no licences are required under the new industrial policy during the last three years; and

(b) what is their total production in terms of value of goods produced per year and the quantum of different types of products manufactured per annum?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KUREN): (a) A consolidated list indicating Scheduled Industry wise break up of number of Letters of intent granted prior to the announcement of New Industrial Licensing Policy, under the provisions of Industries (Development & Regulation) Act, during the years 1988, 1989 & 1990 is given in the Statement below. This also includes Letters